There is a good news for the hon. Members that they will have dinner on behalf of the Leader of the House.

THE CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL, 1984

THE MINISTER OF HOME AFFAIRS (SHRI P. V. NARASIMHA RAO); Sir, I beg to move:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration."

By article 33 of the Constitution Parliaments empowered to laws determining to what extent any of the rights conferred by Part III of the Constitution shall, in their application to members of the Armed Forces or the Forces charges with the maintenance of public order, be restricted or abrogated so as to ensure the proper discharge of their duties and the maintenance of discipline among them. There are certain other organisations whose proper functioning is equally vital to the national security. These organisations are meant for collection of intelligence and for transmission and receipt of messages relating to security and law and order. The maintenance of discipline among the personnel working in these organisations is also of the utmost importance as the maintenance of discipline in case of members of the armed forces or the police force. It is, therefore, proposd to amend Article 33 of the Constitution to bring within its ambit personnel working in the afore mentioned categories of organisations.

In view of this position, I request this august House to approve Constitution (Fifty-second Amendment) Bill, 1984.

The question was proposed.

SHRI DIPEN GHOSH (West Bengal): Sir, I rise to oppose this Bill. Because it seeks to widen the enabling power of the Central Government to

restrict or abrogate the rights conferred on the citizens of our country under the chapter of Fundamental Rights.

[The Vice-Chairman (Shrimati Margaret Alva) in the Chair].

Madam, I know, the hon. Minister of Home Affairs, characteristic to his approach and method of disposing of the matter in Parliament, may say that most of the part of my speech is not relevant to this important as-But, however, I am inclined pect. to say all these things because after going through this small Bill, question has arisen before me, where the present ruling party at the Centre, is leading to, because already there are enabling powers in the Constitutionadequate enabling powers- and by exercising such enabling powers, there are edequate rules, regulations, laws Acts and statutes to denude the people of our country of their fundamental rights. Already, this particular Session of Parliament has been seized passing the National Security (Amendment) Bill, the Terrorist affected Areas (Special Courts) Bill, and today itself, amending Article 356 of the Constitution in so far as it applies to Punjab. Already, by National Security (Second Amendment) Act, they have taken upon themselves the power of preventive detention of any person on any count or on any ground. By the Terrorist Affected Areas (Special Courts) Act, they have taken upon themselves the power of declaring any part of our country as terrorist-affected and any act as terrorist act and, therefore, to take action against them.

Madam, by amending Article 356 from today, they have assumed powers to extend the President's rule now in Ppnjab and it is expected in other States also in course of time. Madam, I like to stress on a particular point which I wanted to say when the Terrorist Affected Areas (Special Courts) Bill was sought to be passed from this House, that the present ruling party at the Centre is going to take upon itself the emergency

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powers without declaring emergency as per constitutional provisions. Already I have said, and now I am going to say it again. In the mean time, we have seen press statement appearing in a section of the Press some Members of Parliament of the ruling party at the Centre have issued stating as if a situation is being created like the pre-emergency situation in 1975, thereby indicating that the Government may have to declare emergency in our country.

Madam Vice-Chairman, you know that a burnt child dreads fire. The people of our country, including myself, had the experience of what the enabling power of the Government in restricting or abrogating the fundamental rights of the people during the emergency. We have seen how all kinds of democratic rights were either restricted or abrogated, including the rights of the Members of Parliamnt's speeches being published outside, including the rights of the Judiciary, the rights of the Pressall types of freedom. And I recall what the Attorney-General of India had stated in the Supreme Court in connection with the habeas corpus petition because at that time I was behind the bars; I had to read all these things in the newspapers. He said that even if a citizn of India is detained and killed in police custody, his relatives had no right, to go to the court of law for judicial redress. Because of emergency all these rights were abrogated. So, Madam, in this background. I like to look at this particular Bill, because already there is article 33 whereby the Government, or for that matter, Parliament got the power to restrict or abrogate the fundamental right in respect of members of the Armed Forces and other forces who are engaged in the mantienance of law and order and · security of our country. Now by this Bill it has been sought to be extended to certain other sections of the personnel, as the Minister of Home Affairs has stated, connected with the security of our country. Madam, I want to draw the attention of the hon. Minister to the first modificaion. I quote:

"(c) Persons employed in any. bureau or other organisation established by the State for purposes of intelligence or counter intelligence."

Madam, you know that even though the people of our country enjoy, in real terms, very little democratic rights, and for that matter particularly the employees of the people employed in the Central or State Services, whether it is in the Army or it is in any civilian departments, yet there is distinction between people employed in the Armed Forces and the people employed in the civilian departments. Persons employed in the Army Headquarters, Stations and installations who are called "civilians" do enjoy certain rights and privileges and some trade-union rights alsolike right to form unions or ciations. But here it is so large a definition: "persons employed in any bureau or other organisation established by the State for purposes of intelligence or counter-intelligence", that it includes even Group 'D' employees, even a sweeper, even an ordinary clerk working in such offices. In their case also, the Government is taking upon itself the right to restrict or abrogate the Fundamental The same is the Rights. case in clause (d) which is sought to be incorporated. I quote:

"(d) persons employed in, or in connection with the telecommunication systems set up for the purposes of any Force, bureau or organisation referred to in clauses (a) to, (c)". . 3

I would like to draw the attention of the hon. Minister to this clause: "persons employed in connection with the telecommunication systems set up for the purposes of any force etc. etc." There is one category of people who in operating teleengaged communication systems belonging to the armed forces. But there is another category of persons employed "in connection with the running of telecommunication systems for the purpose of armed forces." In the areas where defence establishments telecommunication are located, the system that they enjoy or avail of... I am going to conclude, Madam... is also manned by P&T Department in certain sections. Mr. Makwana is here, once who happened to be the Minister of State for Communication. I can cite many places where the telephone exchanges are located mainly for the defence establishments. Hashimara there is a telephone exchange that is run by P&T. There is no other telephone subscriber. Bagdogra, in Siliguri, in Kalimpong in Gangtok and various other areas throughout the country the telecommunication system is operated by the P&T employees, though that telecommunication system is in connection with and for the purposes of any Force. And those P&T employees do enjoy certain rights and privileges, in the matter of right to form unions associations. So naturally the language in which it has been framed is so wide that any day the rights of that section of the P&T employees can well be restricted or abrogated by this enabling provision of Art. 33.

So, Madam, I understand the pro-The problem is, though blem. Minister has not stated it clearly, that so far there were only two forces-members of the armed forces and members of the police forcesthe maintenance engaged in law order. security and Tn the meantime the Central Government run by the Congress (I) has proliferated various para-military, paraarmy and para-police forces and organisations. And now they confront a problem of disciplining them-in the Ministers language. But, Madam, may I draw the attention of the Minister of Home Affairs .

SHRI P. V. NARASIMHA RAO: It may not be para-discipline.

GHOSH:...to SHRI DIPEN particular aspect? During the 1st 37 years of Indian Independence, wherever or whenever there was a case of passing defence secrets or security secrets to foreigners or foreign countries, for that matter, or doing activiagainst national interests, no civilian employee was found to be indulging in them. But in the case of members of the armed forces in whose respect already there was arti-33-there were disciplining. measures_they security measures. did all these things. Madam, I want to say this thing, that simply by the Government taking certain powers to restrict or abrogate the Fundamental Rights or even by exercising those powers, national security cannot be maintained, for less strengthened. Wherever and whenever the security of the country has been endangered, the security can be strengthened and protected only by the people of the country depending upon the rights and privileges given to them. By denuding the people their rights and privileges you cannot maintain, you cannot strengthen, the security of the country. History says that wherever there was foreign aggression, people fought against it armed with democratic rights and privileges. is the recent history. The strongest imperial power was fought out in a very tiny land, that is, Vietnam.

The US imperialist force was fought back by the Vietnamese people and the Vietnamese Government was not required to restrict or abrogate the Fundamental Rights of the Vietnamese people. On the other hand, they went to the people and the people protected the country.

DEBA SHRT PRASAD RAY (West 'Bengal): Now they are fighting with the Chinese.

SHRI DIPEN GHOSE: That is true, but that is another thing.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALWA): Let us not go into External Affairs!

SHRI DIPEN GHOSH: The hon. Minister has stated, while replying to the debate on the amendment of article 356, that by this they are getting enabling power and they are not going to exercise it. Here also I know that the Minister will be replying that they are getting enabling power but they are not going to exercise it.

SHRI P. V. NARASIMHA RAO: No, I don't say that.

SHRI DIPEN GHOSH: In the case of article 356 he said it.

SHRI P. V. NARASIMHA RAO: What I say is, we are going to exercise it but the law is yet to come. When we go into the details of the legal provisions, we will come before the House in pursuance of this power taken. Then we can go into all those aspects whether what you said in connection with . . .

SHRI DIPEN GHOSH: That is why I am saying that in connection with article 356 you said it is an enabling power and it is not going to be exercised.

SHRI P. V. NARASIMHA RAO: No. It is an enabling power which has become necessary as a condition for making a law.

SHRI DIPEN GHOSH: It may not be exercised?

SHRI P. V. NARASIMHA RAO: No, not in that sense. It is not an enabling provision in that sense. We may or may not use it. We would like to use it, and there is no other way of invoking that law except by making this.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): You have already got your answer, Mr. Ghosh.

SHRI DIPEN GHOSH: However, I want to say, I do not want even to give this enabling power to a party which is ruling the country now, which wes unable to rule the country by civil law and civil rule and which promulgated the emergency curtailing and types of democratic rights of these people. That is why I oppose this Bill.

Thank you.

SHRI RAMESHWAR THAKUR (Bihar): Sir, I rise to support the Constitution (Forty-second Amendment) Bill, 1984.

SHRI NIRMAL CHATTERJEE (West Bengal): The time of the dinner should be announced.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): They want to know the dinner time.

संस**दीय कार्य विभाग में राज्य मंत्री**(श्री कल्पनाथ राय): डिनर ताढे आठ के
बाद मिनेगा, जब यह विज गास हा जाएगा।

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): The quicker you finish, the quicker will you have dinner. So, I am ringing the bell for you to finish this quickly.

SHRI SUSHIL CHAND MOHUNTA (Haryana): It is a very important Bill.

We cannot hurry up. After all it will be in spite of us.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): We are not cutting the time. He wants to go early. He can go.

SHRI SUSHIL CHAND MOHUNTA: We cannot be a party to such a measure. It is most surprising that the Government which says that it has come to work, which has promised to work...

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Do not take it so seriously; do not get upset.

SHRI SUSHIL CHAND MO-HUNTA: You cannot cut the time.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): We are not cutting the time. Who said we are cutting?

SHRI SUSHIL CHAND MO-HUNTA: You are going to cut short the time of all the parties.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): You can talk all the time.

SHRI SUSHIL CHAND MO-HUNTA: I would like to.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Please.

SHRI RAMESHWAR THAKUR: Madam Vice-Chairman, I rise to second and support the Constitution (Fifty-second Amendment) Bill, 1984. The main object of the Bill is to substitute Article 33 of the Constitution which gives power to Parliament to modify the rights conferred by this Part in their application to forces, provides:

"Parliament may, by law, determine to what extent any of the rights conferred by this part shall, in their application to the members of the Armed Forces or Forces charged with the the maintenance of public order, restricted or abrogated so as to ensure the proper discharge their duties and the maintenance of discipline among them."

In the light of this power conferred by Article 33 of the Constitution, the hon. Home Minister has brought this proposal before this House for substitution of Article 33 with enlarged scope which would include:

- "(a) the members of the Armed Forces; or
- (b) the members of the Forces charged with the maintenance of public order; or
- (c) the members of the Forces charged with the protection of property belonging to or in the Charge of possession of the State;
- (d) persons employed in any bureau or other organisation established by the State for purposes of intelligence or counter intelligence; or
- (e) persons employed in, or in connection with the telecommunication systems set up for the purposes of any Force, bureau or organisation referred to in clouses (a) to (d)."

In the light of the experience that we have gained it has become essential to accord highest priority to the national security. We must have this substitution of article 33 of the Constitution. We all know the recent developments in Punjab and my friends sitting on the opposite side criticise the Government that the intelligenc and paramilitary forces could not work effectively and so on.

Mr. Dipen Ghosh has criticised this on two grounds. He said that the telecommunications specially are now operated by the P & T and their employees. Our suggestion is as the amendments provides here that: all these persons empleyed in Forces or bureau or other organisations especially in connection with the telecomunications system set up for the purposes of any Force, bureau or organisation should be taken into consideration and should be given due protection. This is in the national interest. Madam, therefore, the proposed amend-

[Shri Rameshwar Thakur]

ments are essential in the national intrest and there cannot be any compromise as far as the national security is concerned.

The second point which he mentioned was that these para-military forces or organisations have been brought into and proliferated. Madam, in fact, they have been augmented. These para-military forces are supplementing the Armed Forces. It is essential for our national protection. His suggestion is rather wrong. If there is any question of protection, it is only people-without the help of the people we cannot ensure the national security. The Armed Forces, para-military forces and allied organisations have played a splendid part in the recent part. We commend them and their activities. By bringing these organisations together they will be playing more important part and therefore, I commend the proposed amendment of the Constitution (Fifty-Second Amendment) Bill, 1984.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Mr. S. C. Mohunta.

SHRI SUSHIL CHAND MOHUNTA: Madam, Vice-Chairman, I rise to oppose this Bill for obvious reasons. The Constitution came into force in 1950. The chapter on 'Fundamental Rights' was carefully enacted by looking at all sides and every point of view. While considering each aspect very very lengthy discussions took place and then it was carved out by passing of the Constitution. Surely this right was not carved out by an illusion which would last for two or three decades and then liable to be slowly and slowy encroached upon. Ultimately, it is not the purpose. When Fundamental Rights are drafted they are meant to endure to the nation for centuries, not for a period of two or three decades. And we are trying to make a joke of those people who drafted this beautiful document, This sacred document, the constitution of India, by coming before Parliament every now and then and seeking power to amend certain provisions to curtail fundamental rights.

Another aspect which strikes me in regard to this amendment Bill is that since 1947-it is now 1984- we have passed through very many serious and very serious types of crises where the character of the nation was tested. where our whole system in every respect was tested and we did not, none of us, belied the nation, neither the Opposition parties nor the services nor the armed forces nor the paramilitary forces nor the people living in the villages or in the urban areas. Nobody down ever let nation. But I find we are trying to give an impression that we are trying to shirk our responsibility towards the nation that we are an indisciplined lot, that we do not know how to protect our country, that when a call is given, we do not behave, with the net result that the army would some day march into this country. No such impression was ever given. We seek an amendment to any enactment when we find that there are certain basic defects in the enactment itself, which cannot be implemented properly without the help amendment. of an Then only we come forword with an amendment. So, we must have experience behind us to show that article 33, as it stands, is not sufficient to safeguard the terests of this country, that there is something radically very wrong with us, with all of us and that unless article 33 is amended, the security of this country will be in jeopardy. must be experience behind it. not simply a dream or a hypothesis. The must be some tangible facts, experi-There was the Kashmir war which took place at the time of our independence. Subsequently we have had the Chinese aggression, the Chinese war and then two major wars with Pakistan, along with the Bangladesh war. I want to ask: has anything happened during these wars which has entitled you to come to the conclusion that article 33 must be amended in this manner as our armed forces or

the supporting forces-because this is not meant for the armed forces; this is meant for the supporting forceshave in any way not come up to the expectations of this country? happened to make you come to the couclusion that unless you have this enabling provision of denuding a certain class of people of their fundamental rights, the interests of country will not be safe? If this has been the experience, I will be surprised, no doubt, because it has never been said from any platform, in any press in any report that our countrymen at the time of any crisis had let down the country. If the reason is what has been advanced by the speaker preceding me, because he probably knows the mind of the hon. Home Minister, that the situation in Punjab and the developments in Punjab necessitated their coming to the conclusion that after all, these checks and balances are very necessary because never got proper intelligence reports from Punjab, then is this an enabling provision for you to get proper intelli-Intelligence reports gence reports? can only be got when you have proper men and material and system for providing you intelligence. But I can understand if there is leakage somewhere, leakage of intelligence which comes to you. So that is the only indication which has come to us. Progably this is what it working behind in the hon. Home Minister's mind and it is because of that that he is coming up with such a drastic measure telling the whole nation that article 33 must be amended because without this amedment, they cannot stand guarantee for the safty and security of this country. I thought with the passage of time we had learnt cer-Earlier we were slaves tain things. and we were smarting under the British overlords. We were there to serve their purpose and I could understand that we might have been an indisciplined lot at that time. But after the independence of our country, when your young boys and girls have been brought up in an independent atmosphere when they have got into their

head the value of independence, now; after 37 years of independenc, we have come up with this amendment. If this was at all needed, it was needed in 1947. After 1952 when the Constitution came into force, why should we need such an amendment? This is a joke on the dratters, on the framers, of our Constitution. mental rights are not rights which can be easily put in jeopardy. Fundamental rights should be respected. We must try our level best to protect their sanctity. Everytime we experience a little problem we should not rush to amend the Constitution. Amendment of the Constitution should not easily be resorted to, it should not even have been thought of. We must allow a reasonable period of time to elapse, allow a few of our generations experience the working of the Constitution before the necessity of a constitution amendment could be contempla-Today it is the armed forces. tomorrow it may be somebody else. Emergency can curtail everybody's rights. We have become none the wiser for what had happened already. The position has deteriorated. What was the position of the country even in 1975? Today it is even worse at every level. The tendency is groweverywhere. What will you with do this Act when vou have not been able to discipline your Governor in Andhra Pradesh? First you try to discipline your highest officers, pour constitutional heads, wherever they exist; try to discipline them first. What is the use of disciplining a small fry, a peon or a clerk in a small department here and there? He has enjoyed civil rights and now give him a threat. The Home Minister should not have raised this threat now. The honourable Minister said is not enabling. we bring in a measure: not that we might avail we mean to bring in a measure of this kind. So this is a direct threat. Please don't rule by rods; rule by persuasion, rule by consensus, rule by agreement, not by rod. This rod system has failed throughout the world. Don't bring this rod everywhere. Let

[Shri Sushil Chand Mohunta]

this country which attained freedom in 1947 remain in a free atmosphere. Don't put it under constraints, be cause the moment you put this couninto constraints, there no end to it, it will prove disastrous in the years to come, the shape of things will be so disastrous that we would actually curse the day when we came forward with such a draconian measure, Therefore, Madam, with all the weight at my command and with folded hands I would request you don't give an impression to the world that things are not right with our security forces or forces connected with our security directly or indirectly, because that is going to expose the whole country, an exposure which is wrong. Thank you.

श्री जगतपाल सिंह ठाकुर (मध्य प्रदेश) मानतीय वाइप-चेयानीत साहिबा, अभी जो श्रमेंडमेंट कांन्टिट्यूणन में पेश किया गया है, मैं उसका समर्थन करने के लिये खड़ा हुग्रा हुं। मैं अभी मृत रहा था अपने साथियों को । इस सदन में जो विरोधी पक्ष के लोग बैंडे हुए है, उनके भाषणों से मुंझे श्राष्ट्या होता था। हर श्रादमी यह जानता है कि जब बोमारो होतो है तो उनके लिगे दवा देना पड़ती है। ग्राज मुल्ज में जो बादल मंडरा रहे है वे श्रापत किये तही है। जो ताहतें म्राज हिन्दुस्तान का कमजोर करना बाहती है, जा कि हिन्दुस्तान की जो बढ़ोत्तरी हो 📿 👑 उसको होने देना नहीं चाहते, उन्नेगराना चाहते हैं इपके निये यह जहर हा तहा है ऐसी लायते है ब इत देश का सुरका क लिये खतरा है जा जा हमारे देश का माज उन्नति है । 😗 है उसमें वाध ह है तो उनके ⊸ा से म्रावश्यक है। म्रापन सभा पंजाब का बात कही । एक तरफ आप कहते कि भ्रापकी इंटेल जेंस फेल हुई । जहां राइट है वहां ड्रुटा भी है। जब मौसम 🕆

बदलता है तो कपड़े भी बदल जाया करते है । जब यह संविधान बना था, जिस समय जिस हालात में इसको बनाया गया उस वक्त हमारे नेताग्रों ने बहुत श्रन्छा संविधान बनाजा लेकिन उसके बाद जो हमारे तजरूबे हुए समय-समय पर हमें उसे बदलना पड़ा । ग्रगर हमें देश को एकता में रखना है उसकी सुरक्षा करनी है ब्रिटिश गवर्नमेंट में भुलाने की बात थी लेकिन ग्राज दुनियां के उन मल्कों के सामने हपारा मुल्क श्रीमर्तः इति रा गांधो के नेतृत्व मे जब तेजं: से प्रागे बड़ रहा है तो दुनियां के लोगों को खतरा पैदा हो गया । भ्राज दुनियां के लोग यह समझते है कि वह हिन्द्रस्तान जो गुलाम था इन 40 सालों में उन मुल्कों के बराबर ग्रा गया है जो मुल्क 100 साल पहले भाजाद हुए थे उनके बराबर ग्रा गया है तो मैं ग्रापसे पूछना चाहता हूं कि जो हमारी सुरक्षः सेनाएं है अगर कम्युनिकेशन फील हो जाता है ग्रगर दिरोधा ताकतों, दूसरे भुल्कों को शाक्तियां इस भुल्क में उन के अन्दर घुस कर जिस तरह से ग्रभा ग्रापने देखा कि पंजाब में क्या हुआ। वहां पर भा विदेशा ताकतों का हाय था। हो सकता है हमारे देश में कुछ ऐसे लोग हो सकते है। लिख हमारा बहादुर काम है उत्तमें भा कुछ लोग गलत हा सकते है हिन्दुत्रों में भः है। सकते है, मुक्षलमानां में मा गलत हो सकते है । क्राज इस मुल्क में मुरक्षा करने वाला सनाएं है ाको भड़का कर किशा तरह किसा तराक से स्ट्राइक करा कर के हा मुल्क का अपने से पर है तो इत स्थिति से बचं , ् पूञ्ना चाहता हं . यादे ऐता अमेडमेंट ग्राया है ता इनमें एतराज का क्या बात है ? यह तो केवल इतिलए है कि अगर बरसात आए तो छाता ग्रापक पास होना चाहिये । ग्रगर यह अमेंडमेंट पास हो जाता है तो महादया

में मापके साध्यम से यह पूछना चाहता हं कि इसमें नुक्सान क्या है ? मैं हमारे होम मिनिस्टर को बबाई देना चाहता हं कि वे इस बिल को बड़े समय पर लाए है। जब भ्राग लगती है तब फायर चिप्रेड नहीं खरीदा जाता वह तो पहले से ही खरीद कर रखा जाता है। जब भ्राज हिन्द्रस्तान में द्नियां के उन लोगों की तिगाह लगी हुई है जो यह देख रहे है कि श्रोमती इन्दिरा गांधी के नेतस्व में पंडित नेहल, मौलाना म्राजाद, पटेल भौर लाल वहाद्र शास्त्री जैसे नेताग्रों ने इस देश के अन्दर जो विधान बनाए इन विधानों के ऊगर हमने सरकार चलाई है। उसको मान खण्डित करना चाहते है इसलिए मैं बिनता करना चाहता हं ग्रयने इस सदन के विरोधो सदस्यों से कि ग्राप हर बात में विरोध न करें। पहले ग्राप राइट्स को देखें फिर इप्टोज को देखें। पहले स्राप इ्रूटी देखिये फिर राष्ट्र की बात करिशे मैं कहता हं ग्रभी हमारे माननं य सदस्य ने कहा कि स्वीपर के उन्नर भी लागू होंगा मेरे दोस्तो मर्शन का कोई पूर्जा खराब हो जाता है तो पूरी मर्शान बन्द हा जाया करता है। जो हमार सुक्षा सेन एं है बहुत अच्छी है. हमारी सर ।रो सेवाएं बहुत भ्रच्छी है जो सब बधाई के पाद है। यह अनु-शासित है, इनुशासित रहेग यह मेरा बिश्वास है। लेकिन हमें खतरा है उन ताकतों से जो इस मुल्क के अन्दर डिक्टे-टरशिप लाना चाहत हैं प्रातन्त्र को समाप्त करना चाहत हैं डर है हमें उन पार्टियां से जं। इस नुस्य क अन्दर प्रजातन्त्र को चाने नहीं देना चाहती इसिंग्ए में एपसभाष्यक्ष महोदला इसको सुपोर्ट कापन हुं कर मैं अपने होम मिनिस्टर का बधाई देता हुं कि उन्होंने बडे उचित समय पर बरसात आने से **पहले** छारी लगाने का बात की है। 🖣 उनको पूर्व: बधाई देता हूं।

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Mr. Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan): How many minutes are there for me?

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): According to the chart, 4 minutes. But you can take 12 minutes.

SHRI JASWANT SINGH: Thank you. Which Minister is taking notes?

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): They are all taking notes.

SHRI JASWANT SINGH: I am seriously asking. मैं कोई शिकायत नहीं कर रहा हूं।

THE VICE-CHAIRMAN (SHRL-MATI MARGARET ALVA): The Home Minister is here.

SHRI RAMANAND YADAV (Bihar): The Law Minister is also here. You want all big dignitaries?

श्री जसबन्त सिंह: ग्राप हर चीज को जिलासत क्यों स्प्रमते हैं '

गृह मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारा सिन्हा) : हम लोग यहां है, नोट कर रहे है।

श्री जसवत सिंह : मेर निवेदन श्रा, मैं शिकायत रहं। पर रहा था । हर चीज को शि यत न समझें। वार्व्ह हैं। समझता चाहता था। Madam Vice-Chairman, this particular Constitution (Amendment) Bill I support. I do really think that perhasp the content and the context of this Bill have not been sufficiently understood. It is an empowering provision and the provision under 33 was in existence has always been in existence and has existed and it provided for certain restriction on the Armed Forces which is the continuing portion of article 33. [Shri Jaswant Singh]

Now, whether one opted to join the police or the Armed Forces was a voluntary exercise. The empowering of the State with powers to restrict and to abridge Fundarmental Rights was enshrined in the Constitution and such citizens as volunteered to join either the Armed Forces or the police voluntarily thereafter agreed to have their rights abridged. Therefore, I think that some of the suggestions here by some of my colleagues on the Opposition side do not make any sense to me. Now, as far as article 33 is concerned, it has been in place. The point now is that growing out article 33, thereafter the Armed Forces and the Police instituted their won laws and the Indain Army Act came into existence in 1950 and there was the Indain Military Law Manual and similar things the Air Force and then the Navy and likewise police had. There were two other articles which were of contextual relevance here. Article 227 especially excludes the superintendence of the High Courts. You know. the High Courts have superintendence over most of the tribunals, courts etc. Even there, clause (4) of article 227 provides specifically that High Courts will not have any right or power over any court appointed or instituted by the Armed Forces. Article 136(2), in a similar fashion, restricts even the right of the Supreme Court. these are the provisions which were placed in the Constitution because as I said, those that voluteered to join, did so voluntarily. Now, there are two or three questions which arise and which are questoins of substance and would have appreciated if the honourable Home Minister were here and I was motivated by this only when I asked as to who was going to reply.

Now, Madam, there is the aspect of discipline. The honourable minsiter, when initiating the mesure, said that this amendment is required because (a) of discipline (b) because he wants to bring a large

number of forces within the ambit of article 33. Now, even from point of view specifically of discipline in the Armed Forces, I have here two things: One is a direct reply to the question asked by me and the other the jurists comment by Durnig the last five years, about 8,500 persons have been tried by the Courts Martial. Now, these 8,500 cases have taken place only in the context of the servicemen only. Courts Martial does not apply to the civilians at all. Out of these, nearly seven thousand have succeeded and have had their convictions set aside and this is a point to which I will come quently.

In reply to a question raised by me in this House, it was mentioned that the position of discipline in the Armed Forces is like this: I will give only the example of the Army.

In 1979, there were 8 P.M. courts martial in Army, 7 in Navy and 73 in Air Force. In 1980, there were 1643 court martials in Army, 11 in Navy and 74 in Air Force. In 1981, there were 1854 in Army, 10 in Navy and 83 in Force. Some of them went in for a review and attempted to have court martial proceedings set Now, the question arises that want to extend the scope of Article 33 and empower the State with the restricting and abridging provisions of Article 33 to extend it to other agencies, such as, telecommunications, intelligence, etc. I would like caution the Government Armed Forces have an inbuilt ethos, an established hierarchy of discipline which has been developed over the years as a process inbuilt to the Armed Forces. It is a very important thing. I have had occasion to point this The retired Governor may e**xerci**se restraint. If he wants to talk, he may go out of the House.

VICE-CHAIRMAN (SHRI-THE MATI MARGARET ALVA): Order please. The speaker is being distracted.

SHRI JASWANT SINGH: This often happened before also. He was donig this even before he became Governor.

SHRI ANANT PRASAD SHARMA: (Bihar): Is there anything wrong with you?

SHRI JASWANT SINGH: Something seems to be wrong with you.

SHRI ANANT PRASAD SHARMA: We are listening to you all right. Why are you speaking like this? Is it correct?

SHRI JASWANT SINGH: If you disturb the speaker, then it is correct.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): These types of remarks do you feel irritated?

SHRI RAMANAND YADAV: When we are listening to you, why do you feel irritated?

SHRI JASWANT SINGH: I Forces Armed saying that the whether it is the Army or the Navy or the Air Force, have evolved an in-built process of discipline which is a hierarchical system. They have taken years to come to it. Therefore, as a result of that process of discipline, an ethos has come into being. Article 33 may cover the existing ethos as far as the Armed Forces are concerned. If you extend the provisions of Article 33 and if you want to bring in a number of agencies which do not have an ethos within the ambit, then I would submit to the Government and I would like to caution the Government that perhaps such an empowering Constitution may provision in the not suffice. I would like to tell you why it would not suffice. As I mention just to occasion had may not it day, other confusion because of the suffice of paraproliferation and the Some of organisations. military them really astound me. You have

the Indo-Tibetan Border Police, U.P. has a similar organisation. There is a difference between the military and the police which must be understood. Military is trained to kill. The police is trained to police. This is suh a fundamental difference of training that if you confuse between the two, there will be a resultant confusion in whatever disciplinary measures you may take. For instance, Bihar excels its Armed Constabulary calling as Bihar Military Police. If somebody in Bihar were to reflect, he would realise that by calling its police as military police, they are creating a Frankenstein which they would themselves not know to do with, what was police or it is military. In the context of proliferation of para-miliary organisations in the last two years, we have had occasion to use C.R.P.F. and B.S.F. The separate occassion. on 227 Army in the last four years has been used on 369 separate occasions. Now, Madam Vict-Chairman, this shows, what I call, an excessive militarisation of the State. While I support this measure, the Costitutional amendment, with which the has come up, these Government are aspects which must be borne in mind. I would, therefore, sit down with just one or two suggestions. One is that please go into rationalising your para-mlitary organisations. Something is with the Home Ministry another with Defence. You are thinking of Constituting a National Security Guard, with which Ministry will it be? And finally, on question of discipline and of appeals, there is the Supreme Court of India which has recently made a which I very valid observation, think the hon. Home Minister should take into account. It has said that because of this article 33, those tried by court-martial such people do not have a right of appeal. The Supreme

[Shri Jaswant Singh]

Court has said that absence of even one appeal with power to review evidence, legal formulations, conclusions and adequacy or otherwise punishment is a glaring lacunae in a country where a counter-part civilian convict can prefer appeal after appeal to a hierarchy courts. Because servicemen. policemen, etc., go under article 33, are tried by court martial and they do not have a right to appeal. This aspect is connected with the amendment that we are carrying out. I would request the hon. Home Mininster to pay attention to it.

SHRI ARUN SINGH (Uttar Pradesh): Madam Vice-Chairman, rise to support the Fifty-second Amendment Bill. I am slightly surprised at the content of the debate that has gone on so far with respect even to the context in which the hon. Mr. Jaswant Singh has chosen to word his support. Article 33 of specific, in the Constitution is very two senses. It is very specified in intention. And, secondly, and more importantly, article 33 in itself contains references both to the Armed Forces and to forces charged with the maintenance of public order. To the best of my knowledge thing that Mr. Jaswant Singh has said with reference to the Security Force, the Central Reserve Police Foce, the Indo-Tibetan Border Police is already covered in 33 of the Constitution and has, therefore, no relevance what so ever to the amendment which is being discussed in this House. The ment that, in fact, is postulated here, has nothing to do with the swings which have taken place between both the opposition benches and the Treasury Benches in the course of this discussion. It has been referred

to on the one hand as a draconian imperilling the very nameasure. ture of the State; and, on the other hand, as a measure designed to save the nation from all sorts of dire consequences. It is neither. To the best of my understanding it is a very simple amendment. It merely seeks to incorporate within the definition of forces raised for the purpose of maintenance of public order forces as intelligence agencies and such service arms of those agencies as communications or tele-communications which are intended to support the functioning of these agencies. It is, therefore. neither a draconian measure on the one hand, and nor it is a measure aimed at saving the State from catastrophe. The role of intelligence agencies in any State is always fraught with problems which are not necessarily envisaged at the time when such an agency is either brought into being or legislation covering the creation of such an agency is enacted. One of the problems with the intelligence agencies, is that an intelligence agency is not a police force in the normal definition of police force. It does not possess the powers under the Indian Penal code. Therefore, at the time the Constitution was framed, it is possible-in fact. I would go as far as to say probable-that the potential nature of the world in which India would live in 1984, would possibly not be known. or was not anticipated by the framers of the Constitution. We are not the only country in the world to face this kind of a problem. In fact, I am sure, Mr. Jaswant Singh will bear me out, the Central Intelligence Agency of the united State of America and the MIG of Great Britain have been through this time and time again in their own countries, and even the framers of those Constitutions, whether written or unwritten, have had exactly similar problem. They have not been able to give-as I feel we should not give-to the intelligence agencies full police powers because they are not expected to serve in the

forefront of the battle against crime. On the other hand, if we deprive them of all protection in these circumstances, they are not able to function either. Under different systems of governance in our country, various State Governments have chosen to view their own law and order forces in certain different forms. For example, as I understand, in West Bengal, the police have been allowed, so to say, or given permission to form trade union of one kind or another. This arises from a conceptual definition of freedom of an individual to incorporate himself into a body for the general protection of all such individuals. That means, there should be no dispute with the Intelligence Bureau and Research and Analysis Wing forming trade union which would then protect the rights of all the employees in those organisations. I believe-and nearly everybody in this House would endorse the viewthat anything of that nature is fraught with consequences which would, indeed, in the long run imperil the security of the State. In my view. therefore, this particular amendment is—and should logically be—something that is not disputed by anybody because, although perhaps I am not looking at it entirely in legalistic terms, but in rational terms, all that I am saying is that for purposes of Article 33 of the Constitution, we may consider and examine the possibility of incorporating the intelligence agencies in the definition of forces intended for the maintenance of public order. I would imagine that this definition is unexceptionable. I cannot see any reason whatsoever why the army or the navy or the air-force should have any articles of the Constitution or any rights denied to them which are not similarly either added to or denied to an intelligence agency. I think Mr. Jaswant Singh, in his usual inimitable style, has chosen to use this particular moment to slip in, shall we say, a few facts and figures which are, if anything, exceedingly beneficial to the effect of the Article 33 of the Constitution. For example,

if I do not have the figures aright, you may correct me; in 1981, the Army had 1854 Court-martials; I think there were 10 in the Navy and 20 in the Air Force, and the total rounded off to 1900 in the armed forces. Total number of men under arms is well over a million and if in a million people, there are only 1900 cases of courtmartial, I thing, we have...I think Armed Forces far more disciplined than those in many nations, including many developed countries of the world. I do not, therefore, really understand the logic of bringing this figure into this debate.

I also fail to understand the reference by Shri Jaswant Singh of view, to other Forces. like the Border Security Force, Central Reserve Police, etc. That is because again I feel that it has absolutely no relevance to this type of Bill. The Forces like the pastulated National Security Guard and others are already covered under article 33 of the Constitution and they are not coming under the proposed amendment.

May I, therefore, plead to the House, to all sections of the House, support Bill? this kindly

श्री सरज प्रसाद (बिहार) : सभाध्यक्ष महोदय, इस बिल के बारे में मझे कुछ ज्यादा नहीं बोलना है। एकं या दो मेंटेन्स मैं इसके विरोध में बहुना चाहता हं इसलिए कि फंडामेंटल राइट्स को रिस्ट्क्ट करता है । इमलिए मैं इसका विरोध करता

दुसरी बात इस सम्बन्ध में मैं यह कहना चाहता हुं कि संविधान को पास हए तो काफी दिन हो गए भीर का बिल पारित करने जरूरत 60 में नहीं पड़ी, 70 में नही पड़ी, 80 में नहीं पड़ी तो 1984 पह गई। इसकी ग्रावश्यकता मुझे समस में नहीं आती है।

[श्री सूरज प्रसाद]

कुछ लोगों ने कहा कि विदेशों स हमें खतरा है इसलिए इस तरह का कानुन बनाने की जरूरत है । लेकिन भाषणकर्ताम्रों ने यह नहीं बताया कि विदेशों से किस प्रकार का खतरा है. कौन सी शक्तियां है, उनका नाम लेने के वारे में लगता है कि मह मैं इन लोगों के ताला लग गया है । अगर कोई शक्ति है तो बतायें, ग्रमरोका है तो उसका नाम लेने में डर छोर भय किस वात का है ? किसी ने भाषण में नाम नहीं लिया । इसलिए मैं ग्रापसे कहना चाहता हं कि यह बिल ग्रावश्यक नहीं है । लेकिन इसमें सबसे बड़ी बात यह है कि यह फंडामेंटल राइटस को रिस्टिक्ट करता है इसलिए में इसका विरोध करता ह इससे माधिक मुझे इस विल पर कछ नहीं कहना है ।

SHRI SANKAR PRASAD MITRA (West Bengal): Madam Vice-Chairman, This Bill, as introduced in the Lok Sabha, might have had an objectionable feature. In the Lok Sabha they wanted to bring within the ambit of the Bill members of the Forces charged with the protection of property belonging to, or in the charge or possession of, the State. That particular feature of the Bill, I understand, was withdrawn in the Lok Sabha and the Bill as introduced in the Raiya Sabha does not contain that provision at all I regret most of the speeches delivered from this side by hon, Members do not appear to relevant to the subject matter of the Bill as it now stands. So far as article 33 of the Constitution is concerned, the Armed Forces and members of Forces charged with the maintenance of public order are already there.

[Mr. Deputy Chairman in the Chair]

They are included in the existing provisions of article 33. What the hon. Home Minister is trying to do is to include two other types of persons, namely persons engaged in intelligence or counter intelligence and persons engaged in the telecommunication systems connected with the two

forces mentioned in clauses (a) and (b). Now having regard to the emergence of disintegrating and fissiparous tendencies in various parts of the country and the possibilities of internal turmoil with or without foreign aid which have appeared, it does not seem to me that these two inclusions are either unwise or uncalled for. In fact if we look at it from the point of view of some Fundamental Rights, Mr. Jaswant Singh is right in pointing out that apart from Ar 33, there are two other articles of the Constitution-namely, Art. 136. sub-article (2) and Art. 227, sub-article (4) which seek to impose various restrictions on the Armed Forces. In fact, Sir, I was a party to a Special Bench Judgement of the Calcutta High Court-a Special Bench consisting of three Judges over which I had the honour to preside. And in that Judgement it has been clearly stated that offences triable by courts or tribunals of Armed Forces are totally outside the jurisdiction of ordinary courts. The courts have no right to entertain any appli cations, petitions, suits or appeals relating to those matters, and the observations of the Supreme Court which Mr. Jaswant Singh has quoted are mere obiter which go against Art. 136 (2) itself. Sir, it is not quite true that these persons who are in Armed Forces or are engage maintenance of public order are without any redress for their grievances. As far as I know or have been able to ascertain there are Staff Councils or Welfare Committees. The Council is represented by the rank and file of the organisation and at the apex level, it is chaired by the Union Home Minister himself, and the mebers are free to discuss any problems concerning their service or welfare. In the Armed Forces, there is scope for Sainik Sammelans which are held in the units once a month. It is an open forum for the men n to express their difficulties and to put up suggestions for improvements. A record of every Sammelan is kept and is scrutinised from time to time by the officers for expenditous follow-up action.

I would certainly welcome the suggestions which have come from Mr. Jaswant Singh and others for rationalisation of para-military organisations which the hon. Minister will be pleased to consider.

I would also request him to consider whether any further improvements in the rules for redressal of grievances are necessary and should be made in confirmity with changing situations. But, on the whole, the Bill as it at present stands in the background of conditions existing in the country today deserves, in my opinion, support from all sections of the House and I personally extend my suport to it.

श्री हक्मदेव नारायण यादव (बिहार): उपसभापति महोदय, भी ज्यादा समय न लेते हए इस विधेयक पर इतना ही निवेदन करना चाहता हूं कि मैं ग्रपना विरोध केवल रिकाई पर लाने के लिए इस विधेयक का इस लिए विरोध करता हं कि माननीय गृह मंत्री जी ने जब इस विधेयक को सदन में प्रस्तुत किया तो यह कहा कि अनुशासन के नाम पर वे इस विधेयक को लाये हैं । मैं सरकार से यह निवेदन करना च।हत। हं कि सभी जो लोकतंत्रीय व्यवस्था में विश्वास करने वाले लोग हैं या जो ग्राजादी की लडाई में लड़े हुए पूरानी पीढ़ी के लोग हैं छनके जाने के बाद यह हो सकता है कि हिन्दस्ताम में कभी इसी लोकतंत्री व्यवस्था के मारफत ऐसे ग्रादमी के हाथ में सता ग्रा जाय जो ग्रन्णासन के नाम पर दमन करने का ग्रधिकार प्राप्त करना चाहे तो उस दिन इस भारत मे लोकतंत्र का क्या होगा? उस दिन न'गरिक ग्रिधिकारों का क्या होगा ? इसलिए जो लोग भविष्य के प्रति सोचते है, ग्राशंका प्रकट करते हैं, उनको इस बिल से तकलीफ होती है।

दूसरी बात मैं यह कहना चाहता हूं कि ग्रनुशासन लाठी के बल पर नहीं लाया जा सन्ता है । ग्रनुशासन का 1067 RS—10 मनलव होना है स्वतः, ग्रन्दर की भावना से प्रेरित होकर जब मनुष्य कार्य करता है तब वह ग्रनुशासन कहलाता है। गव तक हम।रा राष्ट्रीय जीवन स्वतः अनुशासन से संचालित नहीं होगा, राष्ट्र नेम ग्रौर राष्ट्रीय भावना से प्रेरित नहीं होगा, त्याग श्रीर समर्यण की भावना से प्रेरित नहीं होगा, जब तक हमारे स्रन्द**र** श्रनुशासन की भावना ग्रन्दर से बलवती नहीं होगी तब तक उसकी स्रनुशासन का नाम नहीं दिया जा सकता है । इस प्रकार से अन्णासन अन्णासन नहीं है विलक इसको शासन कहना चाहिए । अनुशासन तो स्वतः प्रेरित होता है । ग्रनुशासन जबर्दस्ती नही लादा जा सकता है । इसलिए मैं ग्रापसे यह प्रार्थना करना चाहता हुं कि इसको ग्राप ग्रनशासन का नाम नहीं दे सकते हैं । ब्रापने इसमें संचार व्यवस्था में काम करने वाले लोगों को भी शामिल किया है। मैं इस विधेयक का इसलिए विरोध करता हूं कि मैं इस परम्परा मे रहने वाला ब्यक्ति हं, मैं उस स्कूल का विद्यार्थी हुं जिसके गुरू श्री राममनोहर लोहिया जी रह चुके है। वे कहा करते थे कि हमारे देश में सेना को भी राजनैतिक ग्रधिकार मिलने चाहिए, उनको भी राजनीति में हिस्सा लेने का हक होन। च हिए क्योंकि वे प्रथम तो भारत केन।गरिक हैं । इस देश के निर्माण मे उनका योगदान रहा है। जब तक वे इस देश के न।गरिक हैं. उनको न।गरिक ग्रधिकारों से वंचित नहीं किया जा सकता है। सेना के लोगों को राजनीति में हिस्सा लेने का हक देने का यह मतलब नहीं है कि वे सीमा पर लड़ने में कमजोर हो जाएगे। मैं समझत। हुं कि इससे उनका मन ग्रीर मजबत होग। । देश के प्रति उनके प्रेम में ग्रीर बढ़ोतरी होगी । इसलिए मेरा स्रापसे मन्रोब है कि माप इस विवेयक को द ल।यें ग्रौर इसको वापस करें।

SHRI P. V. NARASIMHA RAO: Sir. I am grateful to the Members for their contribution in this debate. The fact of the matter is that when an amendment was passed in the Lok Sabha, deleting clause (c) of the original Bill, the guns trained on the Bill from the Opposition became silent. So I find that the opposition which I have to encounter on this Bill is not even halfhearted; it is quarter-hearted! And it is good that it is so. I realised that the clause (c) was a little wide-not that it would have certainly been misused but, may be, there was a possibility of criticism on those lines. So, I thought that it is a good thing for the Government to take note of this. And this is going to be the sense of the House, and it is the sense of the Government also. on the matter of human rights, on the matter of liberty, on the matter of not curbing the Fundamental Rights of the people, I do not think the Opposition need to consider themselves as the repositories of the liberties of the people; we are as much keen about them. The fathers of the Constitution wrote article 33. I do not think any one can say that they were less wedded to these principles than any one of us. So, article 33 happens to be there. It was there right from the beginming. It was not interpolated, it was not added later, and they realised the need, the utmost need, the supreme need, discipline in certain forces. Now, Sir, this amendment, according to me, does really add substantively to what is already contained in the Constitution.

Now I would like to know from the hon. Members, if we have armed forces and police forces, how could the armed forces and the police forces act without the intelligence froces which support them, being under the same discipline as armed forces and the police forces themselves. If anything, this is a corollary of what is contained in article 33. It is not a new addition. It was not added because, maybe, the need was not felt. But today, with the expansion of these forces and with the modern arrangements by which intelligence is organised, it is necessary that these sections, these personnel, also are covered by the same discipline. Can any armed forces funt tion under discipline without

the communications to back them up also being subject to the same discipline? We came across certain cases where personnel technically thought that were not covered by this, and, therefore, we ran into certain problems with some persons, in some cases. Now I do have to quote the debate in the other House. But one Member there said that even without this amendment they are covered. So, I told him that by way abundant caution if I cover them by positive provision, there should be no objection. So, what is already covered, according to some Members of the Opposition, I am trying to cover expressly by this provision. I do not think substantively there is any addition to it.

In regard to the question of 'connected with', those two words, I would like to submit to the hon. Members that this is only a Constitution (Amendment) Bill. Once this is accepted, we can bring law. The present amendment does not by itself give me any power to act on the lines on which it is suggested here. I have to bring a law. When that law comes before Parliament, then would be the time to go into the provisions and see whether it is in conformity with the spirit of this Amendment. And if it is not, then, we can discuss about that. And I would like to assure the House that no unnecessary curbing of individual liberty would be allowed or would be entertained. There is no question of having any such intention. So, I would request the House to accept this Bill.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The Hourse divided.

MR. DEPUTY CHAIRMAN:

Ayes — 159 Noes — 16

Ayes—159

Akarte, Shri Jagannath Sitaram Aladi Aruna, Shri alias V. Arunachalam Ali, Shri Syed Rahmat

Allahabadi, Shri Hashim Raza Abidi

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Arif, Shri Mohammed Usman

Arun Singh, Shri

Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Basavaraju, Shri M.

Basheer. Shri T.

Basumatari, Shri Dharanidhar

Bharadwaj, Shri Ramchandra

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Nand Kishore

·Bhattacharjee, Shri Kamalendu

Bhim Rai, Shri

Bhuyan, Shri Gaya Chand

Birla, Shri Krishna Kumar

Chandrasekhar, Shrimati Maragatham

Chatterjee, Prof. (Mrs.) Asima

Chavan, Shrimati Premilabai Dajisaheb

Chowdhury, Ram Sewak

Dalwai, Shri Husen

Darbara Singh, Shri

Das, Shrimati Monika

Deori, Shrimati Qunem Moyong

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao Narayanrao

Dharmavir, Shri

Dhusiya, Shri Sohan Lal

D'Souza, Dr. Joseph Leon

Ganesan, Shri V. C.

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishwa Bandhu

Handique, Shri Bijoy Krishna

Hanumanthappa, Shri H.

Haq, Shri (Molana) Asrarul

Haridas, Shri C.

Heerachand, Shri D.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jain, Shri J. K.

Jain, Shri Jagadish

Jayalalitha, Miss

John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi, Miss Kumudben M.

Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M.

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kar, Shri Ghulam Rasool

Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Khan, Shri F. M.

Khaparde, Miss Saroj

Kidwai, Dr. Mohd, Hashim

Kollur, Shri M. L.

Krishna Mohan, Shri B.

Kureel, Shri Piare Lall Urf Piare Lall

Talib Unnavi

Kushnoor, Shri Veershetty Moglappa

Laxmi Narain, Shri

Lokesh Chandra, Dr.

Maddanna, Shri M.

Mahida, Shri Harisinh Bhagubava

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malaviya, Shri Radhakishan

Malhotra, Shrimati Usha

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mirdha, Shri Ram Niwas

Mirza Irshadbaig Aiyubbaig, Shri

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mitra. Shri Sankar Prasad

Mittal, Shri Sat Paul

Mohanarangam, Shri R.

Mohapatra, Shri Shyam Sundar Mohanty, Shri Subas Moopanar, Shri G. K. Mukherjee, Shri Pranab Naik, Shri G. Swamy Natha Singh, Shri Pachouri, Shri Suresh Pahadia, Shrimati Shanti Panda, Shri Akshay Pandey, Shrimati Manorama Pandey, Shri Sudhakar Panicker, Shri K. Vasudeva Paswan, Shri Ram Bhagat Patel, Shri Ram Pujan Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Pattnaik, Shri Sunil Kumar Prajapati, Shri Pravin Kumar Prasad, Shri K. L. N. Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Rajangam, Shri N. Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Ramesh Babu, Shri S. B. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiva · Rao, Shri V. C. Kesava · Ratan Kumari, Shrimati Rathvakoli, Shri Ramsingbhai Pataliyabhai Ray, Shri Deba Prasad Razi, Shri Syed Sibtey Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar

Roshan Lal, Shri Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saring, Shri Leonard Soloman

Salve, Shri N. K. P.

Sankata Prasad, Dr.

Sharma, Shri Anand

Sharma, Shri A. P. Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Shri R. K. Jaichandra Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri Swu, Shri Scato Tariang, Shri Jerlie E. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thangabalu, Shri T. Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti Valiullah, Shri Raoof Varadaraj, Shri G. Verma, Shri Shrikant Vikal, Shri Ram Chandra Yadav, Shri Ramanand

Noes-16

Barman, Shri Debendra Nath Bhattacharjee, Shri Nepaldev Bhattacharya, Shrimati Ila Chatterjee, Shri Nirmal Dhabe, Shri S. W. Ghosh, Shri Dipen Goswami, Shri Biswa Mohanan, Shri K. Mohunta, Shri Sushil Chand Mukherjee, Shrimati Kanak Pradhan, Shri Badri Narayan Ouasem, Shri Mostafa Bin Sen, Shri Sukomal Surai Prasad, Shri Yadav, Shri Hukmdeo Narayan Yadav, Shri Jagdambi Prasad

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill. The question is:

"That Clause 2 stand part of the Bill."

The House divided

MR. DEPUTY CHAIRMAN:

Ayes- 159;

297

Noes - 16.

Ayes-159

Akarte, Shri Jagannath Sitaram

Aladi Aruna, Shri alias V. Arunachalam

Ali, Shri Syed Rahmat

Allahabadi, Shri Hashim Raza Abidi

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Arif, Shri Mohammed Usman

Arun Singh, Shri

Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Basavaraju, Shri M.

Basheer, Shri T.

Basumatari, Shri Dharanidhar

Bharadwaj, Shri Ramchandra

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Nand Kishore

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Bhuyan, Shri Gaya Chand

Birla, Shri Krishna Kumar

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Chowdhury, Ram Sewak

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Das, Shrimati Monika

Deori, Shrimati Omen Moyong

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Deshmukh, Shri Shankarrao Narayanarao

Dharmavir, Shri

Dhusiya, Shri Sohan Lal

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Ganesan, Shri V. C.

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishwa Bandhu

Handique, Shri Bijoy Krishna

Hanumanthappa, Shri H.

Haq, Shri (Molana) Asrarul

Haridas, Shri C

Heerachand, Shri D.

Heptulla, Dr. (Shrimati) Najma

Islam, Shii Baharul

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Jadhav, Shri Vithalrao Madhavrao

Jain, Shri J. K.

Jani, Shri Jagadish

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John, Shri Valampuri

Joshi, Shri Krishna Nand

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Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M.

Kalita, Shri Bhubaneswar

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Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Khan, Shri F. M.

Khaparde, Miss Saroj

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Krishna Mohan, Shri B.

Kureel, Shri Piare Lall Urf Piare Lal!

Talib Unnavi

Kushnoor, Shri Veershetty Moglappa

Laxmi Narain, Shri

Lokesh Chandra, Dr.

Maddanna, Shri M.

Mahida, Shri Harisinh Bhagubava

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malaviya, Shri Radhakishan

Malhotra, Shrimati Usha

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Meena, Shri Dhuleshwar

M.hta, Shri Chimanbhai

Mudha, Shri Ram Niwas

Mirza Irshadbaig Aiyubbaig, Shri

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mitra, Shri Sankar Prasad

Mittal, Shri Sat Paul

Mohanarangam, Shri R.

Mohapatra, Shri Shyam Sundar

Mohanty, Shri Subas

Moopanar, Shri G. K.

Mukherjee, Shri Pranab

Naik, Shri G. Swamy

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Panda, Shri Akshay

Pandey, Shrimati Manorama

Pandey, Shri Sudhakar

Panicker, Shri K. Vasudeva

Paswan, Shri Ram Bhagat

Patel, Shri Ram Pujan

Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao

Pattnaik, Shri Sunil Kumar

Prajapati, Shri Pravin Kumar

Prasad, Shri K. L. N.

Rafique Alam, Shri

Rai, Shri Kalpnath

Rajagopal, Shri M.

Rajangam, Shri N.

Ramachandran, Shri M. S.

Ramakrishnan, Shri R.

Ramamurthy, Shri Thindivanam K.

Ramanathan, Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramchandra

Rao, Shri R. Sambasiva

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsingbhai Pataliyabhai

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri Adinarayana

Reddy, Shri T. Chandrasekhar

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P.

Sankata Prasad, Dr.

Saring, Shri Leonard Soloman

Sharma, Shri Anand

Sharma, Shri A. P.

Shukla, Shri Keshavprasad

Siddigi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Dr. Rudra Pratap

Singh, Thakur Kamakhya Prasad

Singh; Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukul, Shri P. N.

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Swu, Shri Scato

Tariang, Shri Jerlie E.

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thangabalu, Shri T.

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Valiullah, Shri Raoof

Varadaraj, Shri G.

Verma, Shri Shrikant

Vikal, Shri Ram Chandra

Yadav, Shri Ramanand

Noes-16

Barman, Shri Debendra Nath Bhattacharjee, Shri Nepaldev Bhattacharya, Shrimati Ila Chatterjee, Shri Nirmal Dhabe, Shri S. W. Ghosh, Shri Dipen Goswami, Shri Biswa Mohanan, Shri K. Mohunta, Shri Sushil Chand Mukherjee, Shrimati Kanak Pradhan, Shri Badri Narayan

Sen, Shri Sukomal

Suraj Prasad, Shri

Quasem, Shri Mostafa Bin

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Jagdambi Prasad

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members Present and voting.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN

Ayes —; 159 Noes — 16.

Basavraju, Shri M.

Basheer, Shri T.

Ayes—159

Akarte, Shri Jagannath Sitaram
Aladi Aruna, Shri alias V. Arunachalam
Ali, Shri Syed Rahmat
Allahabadi, Shri Hashim Raza Abidi
Alva, Shrimati Margaret
Amarjit Kaur, Shrimati
Arif, Shri Mahammed Usman
Arun Singh, Shri
Banamali Babu, Shri
Bansal, Shri Pawan Kumar

Basumatari, Shri Dharanidhar Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Nand Kishore Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Bhuyan, Shri Gaya Chand

Chandrasekhar, Shrimati Maragatham Chatterjee, Prof. (Mrs.) Asima Chavan, Shrimati Premilabai Dajisaheb

Chowdhury, Ram Sewak Dalwai, Shri Husen

Birla, Shri Krishna Kumar

Darbara Singh, Shri

Das, Shrimati Monika

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao Narayanrao

Dharmavii, Shri

Dhusiya, Shri Sohan Lal

D'Souza, Dr. Joseph Leon

Ganesan, Shri V. C.

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishva Bandhu

Handique, Shri Bijoy Krishna

Hanumanthappa, Shri H.

Haq, Shri (Molana) Asrarul

Haridas, Shri C.

Heerachand, Shri D.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jain, Shri J. K.

Jani, Shri Jagdish

Javalalitha, Miss

John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi, Miss Kumudben M.

Joshi, Shrimati Suda Vijay

Kadharsha, Shri M. Kalita, Shri Bhubaneswar Kamble, Prof. N. M.

The Constitution

Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Khan, Shri F. M.

Khaparde, Miss Saroj

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Krishna Mohan, Shri B.

Kureel, Shri Piare Lall Urf Piare Lall

Talib Unnavi

Kushnoor, Shri Veershetty Moglappa

Laxmi Narain, Shri

Lokesh Chandra, Dr.

Maddanna, Shri M.

Mahida, Shri Harisinh Bhagubava

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malaviya, Shri Radhakishan

Malhotra, Shrimati Usha

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Meena, Shri, Dhuleshwar

Mehta, Shri Chimanbai

Mirdha, Shri Ram Niwas

Mirza Irshadbaig Aiyubbaig, Shri

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mitra, Shri Sankar Prasad

Mittal, Shri Sat Paul

Mohanarangam, Shri R.

Mohapatra, Shri Shyam Sundar

Mohanty, Shri Subas

Moopanar, Shri G. K.

Mukherjee, Shri Pranab

Naik, Shri G. Swamy

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Panda, Shri Akshay

Pandey, Shrimati Manorama

Pandey, Shri Sudhakar

Panicker, Shri K. Vasudeva

Paswan, Shri Ram Bhagat

Patel, Shri Ram Pujan

Patel, Shri Vithalbhai Motiram

Pat.l, Shri Dinkarno Govindrao

Pattnaik, Shri Sunil Kumar

Prajapati, Shri Pravin Kumar

Prasad, Shri K. L. N.

Rafique Alam, Shri

Rai, Shri Kalpnath

Rajagopal, Shri M.

Rajangam, Shri N.

Ramachandran, Shri M. S.

Ramakrishnan, Shri R.

Ramamurthy, Shri Thindivanam K.

Ramanathan, Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiva

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsingbhai Pataliyabbai

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri Adinarayana

Reddy, Shri T. Chandrasekhar

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P.

Sankata Prasad, Dr.

Saring, Shri Leonard Soloman

Sharma, Shri A. P.

Sharma, Shri Anand

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishvanath Pratap Sukul Shri P. N.

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Swu. Shri Scato

Fariang, Shri Jerlie E.

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thangabalu, Shri T.

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Valiullah, Shri Raoof

Varadarai Shri G.

Verma, Shri Shrikant

Vikal, Shri Ram Chandra

Yadav. Shri Ramanand

Noes -- 16.

Barman, Shri Debendra Nath Bhattacharjee, Shri Nepaldev Bhattacharya, Shrimati Ila Chatterjee, Shri Nirmal Dhabe, Shri S. W. Ghosh, Shri Dipen

Goswami, Shri Biswa

Mohanan, Shri K.

Mohunta, Shri Sushil Chand

Mukheriee, Shrimati Kanak

Pradhan, Shri Badri Narayan

Quasem, Shri Mostafa Bin

Sen, Shri Sukomal

Surai Prasad, Shri

Yaday, Shri Hukmdeo Narayan

Yadav, Shri Jagdambi Prasad

The motion was carried by a majority of the total membership of the House and a by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. V. NARASIMHA RAO: Sir. 1 move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

That, the Bill be passed."

The House divided

MR. DEPUTY CHAIRMAN:

Ayes 159;

Noes 16.

Ayes -: 159

Akarte, Shri Jagannath Sitaram

Aladi Aruna, Shri alias V. Arunachalam

Ali. Shri Syed Rahmat

Allahabadi, Shii Hashim Raza Abidi

Alva, Shrimati Margaret Amariit Kaur, Shrimati

Arif. Shri Mohammed Usman

Arun Singh, Shri

Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Basavaraju, Shri M.

Basheer, Shri T.

Basumatari, Shri Dharanidhar

Bharadwaj, Shri Ramchandra

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Nand Kishore

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Bhuyan, Shri Gaya Chand

Birla. Shri Krishna Kumar

Chandrasekhar, Shrimati Maragatham

Chatterjee, Prof. (Mrs.) Asima

Chavan, Shrimati Premilabai Dajisaheb

Chowdhury, Ram Sewak

Dalwai, Shri Husen

Darbara Singh, Shri

Das, Shrimati Monika

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh

Deshmikh, Shri Shankarrao Narayanrao

Dharmavir, Shri

Dhusiya, Shri Sohan Lal

D'Souza, Dr. Joseph Leon

Ganesan, Shri V. C.

Ganseshwar Kusum, Shri

Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishva Bandhu

Handique, Shri Bijoy Krishna

Hanumanthappa, Shri H.

Haq, Shri (Molana) Asrarul

Haridas, Shri C.

Heerachand, Shri D.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madharvao

Jain, Shri J. K.

Jani, Shri Jagdish

Jayalalitha, Miss

John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi, Miss Kumudben M.

Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M.

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kar, Shri Ghulam Rasool

Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Khan, Shri F. M.

Khaparde, Miss Saroi

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Krishna Mohan, Shri B.

Kureel, Shri Piare Lall Urf Piare Lall

Talib Unnavi

Kushnoor, Shri Veershetty Moglappa

Laxmi Narain, Shri

Lokesh Chandra, Dr.

Maddanna, Shri M.

Mahida, Shri Harisinh Bhagubava

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malaviya, Shri Radhakishan

Malhotra, Shrimati Usha

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Meena, Shri, Dhuleshwar

Mehta, Shri Chimanbhai

Mirdha, Shri Ram Niwas

Mirza Irshadbaig Aiyubbaig, Shri

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mitra, Shri Sankar Prasad

Mittal, Shri Sat Paul

Mohanarangam, Shri R.

Mohapatra, Shri Shyam Sundar

Mohanty, Shri Subas

Moopanar, Shri G. K.

Mukherjee, Shri Pranab

Naik, Shri G. Swamy

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Panda, Shri Akshav

Pandey, Shrimati Manorama

Pandey, Shri Sudhakar

Panicker, Shri K. Vasudeva

Paswan, Shri Ram Bhagat

Patel, Shri Ram Pujan

Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao

Pattnaik, Shri Sunil Kumar

Prajapati, Shri Pravin Kumar

Prasad, Shri K. L. N.

Rafique Alam, Shri

Rai, Shri Kalpnath

Rajagopal, Shri M.

Rajangam, Shri N.

Ramachandran, Shri M. S.

Ramakrishnan, Shri R.

Ramamurthy, Shri Thindivanam K.

Ramanathan, Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiva

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Rao, Shri V. C. Kesava Ratan Kumaçi, Shrimati Rathvakoli, Shri Ramsingbhai Pataliyabhai. Razi, Shri Syed Sibtey Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Roshan Lal, Shri Ray, Shri Deba Prasad Sahu, Shri Raini Ranian Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Sankata Prasad, Dr. Saring, Shri Leonard Soloman Sharma, Shri A. P. Sharma, Shri Anand Shukla Jhri Keshavprasad Siddigi Shri Shamim Ahmed Silvera Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Shri R. K. Jaichandra Singh, Dr. Rudra Pratap Singh, Thakur Kamakhya Prasad Singh, Shri Vishvajit Prithvijit Singh, Shri Vishvanath Pratap Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri Swu, Shri Scato Tariang, Shri Jerlie E. Thakur, Jagatpal Singh Thakui Shri Rameshwar Thangabalu, Shri T. Tripathi, Shri Chandrika Prasad Tyagi Shri Shanti Valiullah, Shri Raoof Varada ai, Shri G. Verma, Shri Shrikant Vikal, Shri Ram Chandra Yadav, Shri Ramanand

Noes-16

Barman Shri Debendra Nath Bhattacharjee, Shri Nepaldev Bhattacharya, Shrimati Ila
Chatterjet, Shri Nirmal
Dhabe, Shri S. W.
Ghosh, Shri Dipen
Goswami, Shri Biswa
Mohanan, Shri K.
Mohunta, Shri Sushil Chand
Mukherjee, Shrimati Kanak
Pradhan, Shri Badri Narayan
Quasem, Shri Mostafa Bin
Sen, Shri Sokomal
Suraj Prasad, Shri
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jagdambi Prasad

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MESSAGE FROM LOK SABHA

The Taxation Laws (Amendment) Bill, 1984

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Taxation Laws (Amendment) Bill, 1984, as passed by Lok Sabha at its sitting held on the 25th August, 1984.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: Now we shall take up the next Bill, Mr. Venkatasubbaiah.

SHRI R. RAMAKRISHNAN (Tamil Nadu): On a point of order. This morning when you were requesting Members to pass the various Constitution Amendment Bills, we all agreed and